

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.70237 of 2021

(Arising out of Order-in-Appeal No.NOI/EXCUS/001/APP/1034/20/21 dated 02/03/2021 passed by Commissioner (Appeals) CGST, Noida)

M/s Uniword Telecom Limited

.....Appellant

(D-149, Sector 63, Noida)

VERSUS

Commissioner of Central Tax, Noida

....Respondent

(C-56/42, Renu Tower, Sector-62,
Noida, Gautam Budh Nagar, U.P)

APPEARANCE:

Ms. Pratiksha Singh, Advocate for the Appellant

Shri Santosh Kumar, Authorized Representative for the Respondent

CORAM: HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.-70426/2024

DATE OF HEARING : 12.07.2024

DATE OF DECISION : 12.07.2024

SANJIV SRIVASTAVA:

Learned counsel for the appellant submits that the amount of refund is adjusted against the pending demand of Rs.98,15,517/- and the matter is pending in the Hon'ble Allahabad High Court in Tax Writ No.1113 of 2021. This amount which has been adjusted by the Lower Authority can be taken after the decision in the said Writ petition. Taking note of the above submissions appeal is dismissed as infructuous at this moment of time.

(Dictated and pronounced in open court)

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

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